

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT III
(SPECIAL BENCH)

1. C.P.(IB)-208(MB)/2023

CORAM: SHRI. KISHORE VEMULAPALLI, MEMBER (J)
MS. MADHU SINHA, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **13.03.2023**

NAME OF THE PARTIES: Bank of Maharashtra

V/s.

Sangita Dharu (Personal Guarantor of M/s Gloabtel Convergence Ltd)

SECTION 95 (1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Mr. Raina Birla, counsel appearing for the Financial Creditor is present through virtual hearing.

Registry as well as Petitioner are directed to issue notice to the Respondent/Personal Guarantor clearly intimating the next date of hearing.

Petitioner shall file service affidavit along with copy of notice sent to the Respondent/Personal Guarantor, original postal receipt, track report, email etc. at least two days before the next date of hearing.

The Registry shall also submit service report along with notice copy sent to the Respondent/Personal Guarantor postal receipt, track report, /acknowledgement before the next date of hearing.

List this matter on **25.04.2023**.

Sd/-
MADHU SINHA
Member (Technical)

//SKS//

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)